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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO. 16 /2009-2014

NEW DELHI, DATED 10th NOVEMBER, 2009

Subject: Amendment of para 2.63(ii) of HBP Vol.I regarding RCMC.

In exercise of power conferred under paragraph 2.4 of the Foreign Trade Policy 2004-2009, the Director General of Foreign Trade hereby makes the following amendment in para 2.63 (ii) of the Handbook of Procedure(Vol. I) relating to Registering Authorities issuing RCMC:-

" Para 2.63 (ii) A status holder has an option to obtain RCMC from Federation of Indian Exporters' Organisation (FIEIO)."

This issues in public interest.

(R.S.Gujral)

Sd/-
Director General of Foreign
Trade and
Ex-Officio Additional Secretary to the Govt. of India

(File No.01/94/162/325/AM08/PC-II(B) Vol.I

